

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
LOK SABHA
UNSTARRED QUESTION NO. 977**

(TO BE ANSWERED ON 08.02.2017)

AUTONOMY OF PRASAR BHARATI

977. SHRI VIRENDER KASHYAP:

Will the Minister of Information and Broadcasting be pleased to state:

- a) whether the Government is planning to make Public Broadcaster DD and AIR as corporate entities;
- b) if so, the details thereof;
- c) Whether the Prasar Bharati (PB) has failed to achieve its mandate/objective as was given to it to be autonomous under the statute and if so, the details thereof;
- d) the details of the reasons that even after a long period of establishment of PB, it remained fully dependent upon the Government; and
- e) whether the Government fixed responsibility in this regard and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (Retd.))

(a) to (e): No proposal to make DD and AIR as separate corporate entities is under consideration of Ministry of Information and Broadcasting.

Prasar Bharati was established as an autonomous corporation on 23.11.1997 under the Prasar Bharati (Broadcasting Corporation of India) Act 1990. The Act provided full functional autonomy to Prasar Bharati. The general superintendence, direction and management of Prasar Bharati is vested in the Prasar Bharati Board which exercises all powers and does all acts and things on behalf of the Corporation, as enshrined in the Act including disciplinary and full supervisory powers over its employees.

Prasar Bharati being the Public Broadcaster of India has been mandated to organize and conduct public broadcasting services with the intent to inform, educate and entertain the public. Since Public Broadcasting is largely non-commercial, the Government continues to financially support Prasar Bharati.
